

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

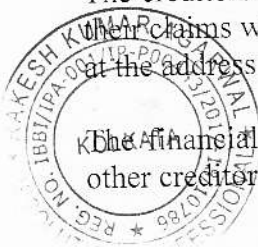
**FOR THE ATTENTION OF THE CREDITORS OF GUJARAT HYDROCARBONS
AND POWER SEZ LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GUJARAT HYDROCARBONS AND POWER SEZ LIMITED
2.	Date of incorporation of corporate debtor	17 th August 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2007PLC167079
5.	Address of the registered office and principal office (if any) of corporate debtor	22 Community Centre Basant Lok, Vasant Vihar New Delhi - 110057
6.	Insolvency commencement date in respect of corporate debtor	18 th November 2020
7.	Estimated date of closure of insolvency resolution process	17 th May 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name:</u> Mr. Rakesh Kumar Agarwal <u>Registration No:</u> IBBI/IPA-001/IP-P00443/2017-18/10786
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 20, N.S. Road, Room no. 15, Block – A, Kolkata – 700 001 <u>Email:</u> rakesh202@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> 20, N.S. Road, Room no. 15, Block – A, Kolkata – 700 001 <u>Email:</u> rakesh202@hotmail.com
11.	Last date for submission of claims	2 nd December 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Gujarat Hydrocarbons and Power SEZ Ltd on 18TH November 2020

The creditors of Gujarat Hydrocarbons and Power SEZ Ltd are hereby called upon to submit their claims with proof on or before 2nd December 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- NIL

Submission of false or misleading proofs of claim shall attract penalties.



Rakesh Agarwal

Rakesh Kumar Agarwal

Interim Resolution Professional of Gujarat Hydrocarbons and Power SEZ Ltd
IBBI/PA-001/IP-P00443/2017-18/10786

Date: 21st November 2020

Place: Kolkata